

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 106
(IB)-15(PB)/2019

IN THE MATTER OF:

Gagan Arora
Vs.
Punj Lloyd Ltd.

....Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

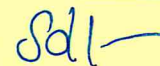
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

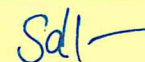
For the applicant : Ms. Shipra Chaudhary, Adv.
For the respondent : Dr. U.K Chaudhary, Sr. Adv.,
Mr. Manish Shekhari, Mr. Vivek Jain,
Mr. Sumit, Advs. for CD.

ORDER

Arguments heard. Order reserved.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)